

NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)

PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 14.12.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CA No.191 & 205 Of 2017 In CP (IB) No.12/10/HDB/2017
NAME OF THE COMPANY	VNR infrastructure Limited
NAME OF THE PETITIONER(S)	VNR infrastructure Limited
NAME OF THE RESPONDENT(S)	
UNDER SECTION	Sec 10 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Heard Shri T.S.N. Raja, Ld. Liquidator for some time. The Ld. Liquidator has explained about the steps he has taken so far in the process of liquidation. He has also filed a memo dated 14.12.2017 for withdrawal of CAs No. 191 & 205 of 2017. The memo is taken on record and as requested by the Ld. Liquidator, the CAs are disposed of as withdrawn by separate orders. Post the case on 08.12.2017 for subsequent progress report by the Learned Liquidator.

Member (T)

Member (J)